

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No. 288/2004 In
OA No. 2297/2002

New Delhi this the 7th day of October, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Rajendra Prasad Tyagi
S/o Shri Liladhar Tyagi,
R/o 102/8, East Eng Apartment,
Mayur Vihar Phase-I Extension
New Delhi.

-Applicant

(By Advocate: Shri Anil Kumar Sharma proxy for
Shri Y.S. Tyagi)

Versus

1. Pradip Kumar Shukla
Secretary (Appointment)
State of Uttar Pradesh
Lucknow.
2. V.K. Diwan, Chief Secretary
State of Uttar Pradesh, Lucknow.

-Respondents

(Shri M.P. Singh, R.O., departmental
representative)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Departmental representative has filed a copy of Government of Uttar Pradesh's orders dated 6.10.2004 conveying that they have decided to drop the disciplinary proceedings against the applicant. In this back drop, the Contempt Petition is dropped. Notice issued to the respondent is discharged.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(A)

7/10/04